

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA):** (a) to (c). The Provident Fund Authorities have intimated that the requisite information is not readily available and is being collected. It will be laid on the Table of the Sabha in due course.

**Pending cases of Levy of Penal Damages under E.P.F. Act with R.P.F.C. Bihar.**

3721. **SHRI YOGESH CHANDRA MURMU:** Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that a large number of cases are pending with the Regional Provident Fund Commissioner, Bihar for levy of penal damages under the Employees Provident Fund Act, 1952;

(b) if so, their number and broad features and since when these are pending;

(c) whether any doubts have arisen regarding rate of levy of penal damages in the light of the latest amendment of the Employees Provident Funds Act; and

(d) if so, the instructions being given to the Regional Provident Fund Commissioner, Bihar?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA):** (a) to (d) The requisite information is being collected. It will be laid on the Table of the Sabha in due course.

**Coverage of Cement Factories and Private Electric Companies under E.P.F. Act in Bihar and other States.**

3722. **SHRI YOGESH CHANDRA MURMU:** Will the Minister of LABOUR be pleased to state:

(a) whether Government are aware that a large number of contractors, employees of stone quarries of cement factories in Bihar and other States have not been covered under the Employees Provident Fund Act;

(b) whether private electric companies, viz., Patna Electric Supply Co. Ltd.,

Chaibasa Electric Supply Company Ltd., Jugsalai Electric Supply Company Limited have also not been covered so far; and

(c) the steps being taken to bring all the eligible employees under the Employees Provident Fund scheme?

**THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI BAL-GOVIND VERMA):** (a) to (c). The Provident Fund Authorities have intimated that the requisite information is not readily available and is being collected. It will be laid on the Table of the Sabha in due course.

**Payment of Pensions to Reservist of Armed Forces**

3723. **SHRI JHARKHANDE RAI:** Will the Minister of DEFENCE be pleased to state:

(a) whether the Reservist of the Armed Forces discharged in 1940 and 1962 onwards are in receipt of pension amounting to Rs. 40 per month;

(b) whether the Reservist of Armed Forces discharged in between 1953 to 1961 are getting only Rs. 25 per month as pension; and

(c) if so, the reasons for the discrimination and Government reaction thereto?

**THE MINISTER OF DEFENCE (SHRI JAGJIVAN RAM):** (a) to (c). Reservists who were released from the military service prior to 1st June, 1953 were granted pension at the rate of Rs. 3 p.m. Individuals who were released from service on or after 1st June, 1953 but before 1st April, 1968 were granted reservist pension at the rate of Rs. 10 p.m. to Rs. 12 p.m. according to the terms of their engagement. Those who were released on or after 1st April, 1968 are getting a uniform rate of reservist pension of Rs. 15 p.m.

In addition, like other pensioners, reservists are also entitled to temporary/*ad hoc* increases in their pension at the rates sanctioned from time to time.